Written Answers to [13 DEC., 2012] Starred Questions 45

(ii) Public Sector Undertakings namely Steel Authority of India Ltd. (SAIL), Rashtriya Ispat Nigam Limited (RINL) & NMDC Limited are in the process of implementing large scale expansions in the crude/finished steel capacity.

- (iii) Import of critical raw materials for steel industry such as coking coal, non-coking coal, scrap etc. is subject to zero or very low customs duty.
- (iv) To improve availability of iron ore for the domestic iron and steel industry and also to encourage domestic value addition, duty on export of iron ore has been increased to 30%.

Promotion of sports in Assam

*298. SHRIMATI NAZNIN FARUQUE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the efforts being made to promote sports in the State of Assam during the last two years;
- (b) the number of proposals recommended by the State Government and the development activities with regard to construction of stadia in the State;
- (c) the budgetary allocation made and utilized so far during the last two years; and
 - (d) the action plan chalked out to develop sports at district and State level?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) Sports is a State subject. However, the Government of India has been promoting sports in all the States/UTs including Assam through its schemes like Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) and Urban Sports Infrastructure Scheme (USIS). Rs. 3.40 crore was released as grant to Assam during 2010-11 for holding annual competitions. 15212 persons (9724 men and 5488 women) participated during 2010-11 and 122567 persons (76359 men and 46208 women) during 2011-12. Funds could not be released to Assam for development of playfields during 2010-11 and 2011-12 due to non-submission of Utilization Certificate for the amount released during 2009-10. During 2012-13, Rs. 10.29 crore has been released to Assam towards development of playfields and their maintenance, etc. With this, an amount of Rs. 14.14 crore has so far been released to Assam for development of playfields in 999 Village Panchayats and 66 Block Panchayats and their maintenance, etc.

Under USIS, sanction was accorded to Assam for construction of a multi-purpose Indoor hall at SAI-SAG centre, Tinsukia for Rs. 6.00 crore in March, 2012, out of which Rs. 3.20 crore has been released as first installment.

The Sports Authority of India (SAI) also implements its Sports Promotional Schemes in Assam. Currently, it has one National Sports Talent Contest (NSTC) Centre at Don Bosco High School, Guwahati, two adopted Akharas at Langhin Tiniali Sports Association, Langhin, Distt. Karbi Anglong and Dibrugarh Judo Association, Dibrugarh, two SAI Training Centres (STCs) at Guwahati and Golaghat and two Special Area Games (SAG) centres at Tinsukia and Kokrajhar. Under SAI's schemes, Rs. 3.10 crore and Rs. 3.85 crore was incurred in the State of Assam during 2010-11 and 2011-12 respectively.

- (b) The Ministry of Youth Affairs and Sports does not have any scheme for construction of stadia.
- (c) The Ministry of Youth Affairs and Sports does not make State-wise budgetary allocation. However, funds under different schemes were released, as stated in reply to part (a).
- (d) As sports is a State subject, development of sports at District and State level is primarily the responsibility of the State Government. However, the Government of India and the Sports Authority of India assist the State Governments including that of Assam under its schemes.

Violation of foreign exchange laws

- *299. SHRI D. RAJA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Reserve Bank of India as well as the Enforcement Directorate of the Finance Ministry are investigating the alleged violation of foreign exchange laws of the country by US retail major Walmart;
 - (b) if so, the details thereof;
 - (c) whether Government has got the reports of these investigations; and
 - (d) if so, the details thereof and action taken thereon?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Directorate of Enforcement has taken appropriate action to examine alleged contravention of the